

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.77352 of 2018

(Arising out of Order-in-Original No.01/Commr./ST-II/Kol./2018-19 dated 03.04.2018 passed by Commissioner of CGST & Central Excise, Kolkata South)

M/s B.D.Automobiles Private Limited

(A 5-7B, New Budge Budge Trunk Road, Gopalpur, Sarkarpool, Kolkata-700143)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata South

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75883/2025

DATE OF HEARING : 15 APRIL 2025

DATE OF DECISION : 15 APRIL 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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